

(c) the allocations made to these States for the year 1991-92?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) to (c). The following amounts were sanctioned and released under Integrated Development of Small & Medium towns during the year 1990-91 :

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1) Madhya Pradesh	Rs. 185 lakhs
2) Rajasthan	Rs. 82.5 lakhs
3) Uttar Pradesh	Rs. 198.5 lakhs

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No schemes were sanctioned for Himachal Pradesh during 1990-91.

No statewise allocation of funds is made under Integrated Development of Small & Medium Towns. Project Reports from the State Governments have not yet been received for sanction of schemes during the current year.

#### **Regularisation of Forest Land in Kerala**

\*392 SHRI THAYIL JOHN ANJALOSE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government have received any representation from the government of Kerala regarding regularisation of the forests land occupied prior to January 1, 1977 ;

(b) if so, the details thereof ; and

(c) the action taken by the Union government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (c). A proposal was received from the State Government of Kerala during July, 1986 for

assignment of forest land to the extent of 28,588.159 hectares in Trichur, Ernakulam, Idukki, Pathanamthitta and Quilon districts in favour of encroachers who were in possession of these lands prior to 1.1.77. Prior to receipt of the proposal in the Ministry, Public Interest Protection Association Munnar had filed an CMP No. 33827/84 dated 30.5.85 in O.P. No. 10797 of 1984-H in the High Court of Kerala seeking stay of all proceedings to make assignment of forest land or issue of patta in Idukki district during pendency of the O.P. the Honourable Court had granted interim stay vide their order dated 30.5.85 which was subsequently made absolute vide their order dated 30.10.85. Now the Honourable Kerala High Court have finally disposed of the O.P. on 3.4.91 stating that Government of India has to take appropriate action under the forest (Conservation) Act keeping in view the merit of the case. On receipt of the judgement the proposal was examined and the State Government has been requested on 2.8.91 to furnish material information. On receipt of the full information, the proposal will be processed for final decision.

#### **DDA Flats To Retiring Government Servants**

\*393 SHRI ROSHAN LAL:  
SHRI MADAN LAL KHURANA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA has invited applications from Government servants registered under various housing schemes who have retired or are due to retire by December 31, 1993 for allotment of flats on priority basis;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) Yes, Sir.

(b) The DDA has recently invited applications for priority allotment of DDA flats to such public servants who have retired or are likely to retire on or before 31st December, 1993 and are awaiting allotment under the New Pattern Scheme, 1979 and 5th, 6th & 6th-A Self Financing Schemes. The last date for receipt of applications is 30th August, 1991.

(c) Question does not arise.

#### **World Bank Assistance For Rural Hospitals in Andhra Pradesh**

\*394. SHRID. VENKATESWARARAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government of Andhra Pradesh has sent a project report to the Union Government regarding World Bank assistance for the development of rural hospitals; and

(b) if so, the progress made in the matter so far?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIM.L. FOTEDAR):

(a) Yes Sir.

(b) The proposal has recently been cleared by the Planning Commission and the same is being processed for World Bank assistance.

[*Translation*]

#### **Shortage Of B.C.G. Vaccine**

\*395. SHRI VISHWANATH SHASTRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Union Government has been drawn to the news-item captioned 'BCG Tikon Ki Apurti Main Kami' appearing in Nav Bharat of June 3, 1991;

(b) if so, the reasons for the shortage of BCG vaccine; and

(c) the remedial measures being taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIM.L. FOTEDAR):

(a). Yes, sir.

(b) and (c). On account of the expansion and modernisation of the BCG Vaccine Laboratory, Madras, there was temporary suspension of indigenous production of the BCG Vaccine. This shortfall was proposed to be made up by utilising of existing stocks and higher imports through UNICEF. However, due to global shortage UNICEF was unable to supply increased quantities which led to temporary shortages in certain areas in the first quarter of this financial year. The B.C.G. Vaccine Laboratory Madras has resumed production from May this year and the situation is expected to normalise shortly.

[*English*]

#### **Houses for the Houseless**

\* 396. SHRI ARJUN CHARAN SETHI: Will the Minister of URBAN DEVELOPMENT be pleased to state the total amount sanctioned to the States by the Housing and Urban Development Corporation during the last two years for construction of houses for the houseless, year-wise and State-wise?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Statements I and II indicating amounts sanctioned during 1989-90, 1990-91 respectively have been attached.